

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 6050/2022

[Arising out of impugned final judgment and order dated 15-07-2021 in SAD No. 470/2021 passed by the High Court of Judicature at Allahabad]

DR. VAISHNO DUTT

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 49625/2022 - EXEMPTION FROM FILING C/C OF THE I/JUDGMENT)

Date : 11-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Ms. Parul Shukla, AOR
Ms. Shubhangi Pandey, Adv.
Mr. Saday Mondol, Adv.

For Respondent(s) Ms. Pankhuri Shrivastava, Adv.
Ms. Neelam Sharma, AOR
Mr. Alekshendra Sharma, Adv.
Mr. Aditya Kumar, Adv.

Mr. Siddharth Dave, Sr. Adv.
Mr. Deepak Chawla, Adv.
Mr. Aruj Dhingra, Adv.
Mr. Aakash Khattar, Adv.
Mr. Nakul Chengappa, Adv.
Mr. Umesh Kumar Khaitan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Pleadings be exchanged.

List on 27.03.2025.

(NIRMALA NEGI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
ASSISTANT REGISTRAR